Central Administrative Tribunal lucknow Bench Lucknow.

Original Application No: 474/2006 This, the 11 day of January 2008

Hon'ble Mr. Shanker Raju, Member (J)

Smt. Pyara, aged adult, wife of Late Sri Ram Prasad, son of Puttu Lal resident of Village Mirzapurk Bhanbhau Post Office Khanpur Surauli District Unnao.

Applicant

By Advocate: None

Versus

1. Union of India, Ministry of railways Baroda House New Delhi through its Chief Commercial Manager.

2. Divisional Railway Manager, Northern, Northern railway Hazratganj, Lucknow.

3. The Assistant Divisional Engineer, II, Northern Railway Charbagh Lucknow.

Respondents

By Advocate Sri Praveen Kumar for Sri M.K. Singh

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

Applicant seeks pensionary benefits and retrial dues of her late husband which have not been paid by the respondents. Treating this O.A. as a representation of the applicant, her claim should be considered by the respondents by passing a reasoned and speaking order within three months from the date of receipt of copy of this order. No costs.

(Shanker Raju) Member (J)

HLS/